

(To be Published in the Gazette of India Extraordinary Part II Section 3, Sub Section (ii))

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan

Notification No. 37/2015-2020
New Delhi, dated the 27th January, 2017

Subject: Export Policy of Sandalwood.

S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992), as amended, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy (FTP), 2015-2020, the Central Government hereby makes the following amendments with immediate effect in export policy of sandalwood under Chapter 44 of ITC(HS) Classification - Schedule 2 (Export Policy):

EXISTING ENTRIES:

Chapter 44
Wood and Articles of Wood; Wood Charcol

S.No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
182	1211 90 50 4403 99 22	M3	Sandalwood in any form, but excluding finished handicraft products of sandalwood, machine finished sandalwood products, sandalwood oil:	Prohibited	Not permitted to be exported
183	4414 00 00 4415 00 00 4419 00 00 4420 00 00 4421 90 60 4421 90 90	Kg	“Finished Handicraft products of (a) Sandalwood (b) Other species	Free Free	Subject to provisions of CITES Subject to provisions of CITES
184	4409 00 00	Kg	Machine finished sandalwood products	Free	
185	3301 29 37	Kg	Sandalwood Oil	Free	Subject to Quantitative ceilings and conditionalities as may be notified by the Director General of Foreign Trade from time to time
186	1211 90 50 4401 30 00	Kg	Sandalwood De-oiled Spent Dust	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time.
187	1211 90 50 4403 99 22	Kg	Other forms of sandalwood as specified	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time

AMENDED ENTRIES:

**Chapter 44
Wood and Articles of Wood; Wood Charcol**

S. No.	Tariff Item HS Code	Unit	Item Description	Export Policy	Nature of Restriction
182	1211 90 50 4403 99 22	M3	Sandalwood in any form, except at Sl. No. 183 to 187 below	Prohibited	Not permitted to be exported
183	4414 00 00 4415 00 00 4419 00 00 4420 00 00 4421 90 60 4421 90 90	Kg	Finished Handicraft products of (a) Sandalwood (b) Other species	Free Free	
184	4409 00 00	Kg	Machine finished sandalwood products	Free	
185	3301 29 37	Kg	Sandalwood Oil	Free	Subject to Quantitative ceilings and conditionalities as may be notified by the Director General of Foreign Trade from time to time
186	1211 90 50 4401 30 00	Kg	Sandalwood De-oiled Spent Dust	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time.
187	1211 90 50 4403 99 22 4409 00 00	Kg	Other forms of sandal wood, namely, (a) dust/ flakes obtained as wood scrap / waste after the manufacturing process by manufacturer exporter of value added sandalwood handicraft products and machine finished sandalwood products (b) machine finished chips manufactured from cracked portions of sandalwood billets (each finished chips not exceeding 50 gms per piece) (c) powder obtained from wood scrap / waste after the manufacturing of handicraft products and machine finished goods of sandalwood	Restricted	Export permitted under licence subject to conditionalities as may be notified by the Director General of Foreign Trade from time to time

		(d) small pieces of sandalwood(each piece not exceeding 20 gms) obtained from wood scrap / waste after manufacturing of handicraft / machine finished sandalwood products. (e) sandalwood powder produced from sandalwood wood scrap/waste (f) any other item of sandalwood as may be specified by DGFT in consultation with MOEF&CC.		
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2. Effect of this notification:

Export Policy of sandalwood against Sl. No. 182 to 187, Chapter 44 of Schedule 2 of ITC(HS) Classification of Export & Import Item has been amended to bring clarity for export of specified categories.



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(Issued from F.No. 01/91/171/17/AM-06/PC-III/Export Cell)